

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 147(ND) 13

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
07.11.2017**

**NAME OF THE COMPANY: Mr. Dilip Shantilal Jain &Ors Vs. M/s  
Integrated Casetech Consultants Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 397/398**

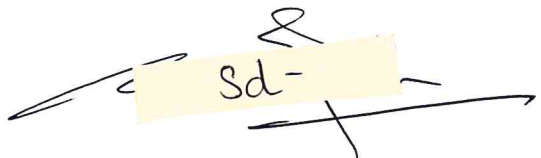
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner:	Mr. Manish Kaushik, Advocate		
	For the Respondent:	Counsel for the Respondent		

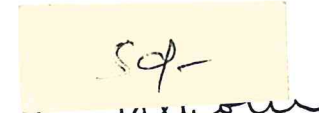
**ORDER**

A request for adjournment has been made on behalf of the Respondents on the grounds that the arguing Counsel is in personal difficulty.

The same is not being opposed by the Ld. Counsel for the Petitioner.

To come up on 18<sup>th</sup> January, 2018.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**